

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3564 of 2021**

Md. Saklen Sekh @ Saklen Seikh **Petitioner**
Versus
State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Pranabesh Kr. Paul, Advocate
For the State : Mr. Anup Pawan Topno, A.P.P.

02/13.04.2021 Heard Mr. Pranabesh Kr. Paul, learned counsel for the petitioner and Mr. Anup Pawan Topno, learned A.P.P. for the State.

The petitioner is an accused in connection with Narayanpur P.S. Case No. 182/2020.

One Danish Seikh was suspected to have enticed away the minor daughter of the informant.

The petitioner appears to be the brother-in-law of Danish Seikh who was alleged to have assisted in the abduction. In the 164 Cr.P.C. statement of the victim she has stated that she was having a love affair with Danish Seikh and since she was being pressurized to marry Mehboob she had eloped with Danish Seikh. In the 164 Cr.P.C. statement of the victim she has not named the petitioner. The petitioner is in custody since 24.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Jamtara in connection with Narayanpur P.S. Case No. 182/2020.

(R. Mukhopadhyay, J.)